

Regarding issues pertaining to admissions in Kendriya Vidyalaya

SHRI M. K. RAGHAVAN (KOZHIKODE): Thank you, hon. Chairperson Sir, for giving me this opportunity. ? *(Interruptions)* I wish to bring to your notice an important issue regarding a new rule imposed by the Education Department for admission in Kendriya Vidyalayas. ? *(Interruptions)*

Sir, the Kendriya Vidyalayas were established with a purpose to support the families of those employed under the Centre and States who are frequently bound to get transfers during the course of their employment. ? *(Interruptions)* Until the last academic year, it was going on in a smooth manner for all the students. However, with the introduction of a new rule from March 2024 by the Education Department, the admission on transfers are allowed only if it is within the permissible upper limit. ? *(Interruptions)* Earlier, the transfers were allowed over and above the sanctioned strength of each class. But with the imposition of the new rule, the children of para-military employees, Army personnel or any Government employees, are unable to get admission at the new place of posting. ? *(Interruptions)* It is affecting the education of the children and also leading to mental agony among parents. I request the Government to reinstate the old policy. ? *(Interruptions)*

Sir, the basic purpose of establishing KVs was to help the transferable Government employees to have a uniform school system and comfortable admission to their wards at the new place of posting. ? *(Interruptions)* Therefore, this scheme should be completely withdrawn, and the old provisions of transfer policy should prevail. ? *(Interruptions)*

I request the hon. Minister to have a lenient view on this and restore the old transfer policy immediately. Thank you. ? *(Interruptions)*